

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 2.9.2004

Heard Shri M.B.K.Ray, Advocate for the applicant. When the matter was listed for hearing on admission on 19.8.2004, Shri Rao was called upon to produce a copy of the Govt. order vesting right on him to claim reimbursement of legal expenses after he was acquitted of the charges by the Court of Special Judge, CBI, Bhubaneswar. Assuring that he will produce the relevant Govt. order on the subject, Shri Rao had sought for an adjournment and accordingly, the matter was posted to this-day for admission. To-day while submitting the matter, Shri Rao also failed to produce a copy of the Govt. order vesting in right on him to claim the relief that he has sought in this O.A. As the learned counsel for the applicant has not been able to make out a *prima facie* case for his claim, we see no merit in this O.A. which is accordingly disposed of. However, liberty is granted to the applicant to approach the Tribunal with a fresh O.A. when he fulfills all the legal provisions as well as the Govt. order in support of his claim. No costs.

Rudra 2.9
VICE-CHAIRMAN

J. A.
MEMBER (JUDICIAL)